THE KERALA AGRICULTURAL WORKERS' (AMENDMENT) BILL, 2021
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A BILL

further to amend the Kerala Agricultural Workers’ Act, 1974.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Agricultural Workers’ Act, 1974 (18 of 1974) for the purposes hereinafter appearing;

BE it enacted in the Seventy-second Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Kerala Agricultural Workers’ (Amendment) Act, 2021.

   (2) It shall be deemed to have come into force on the 16th day of January, 2020.

2. Amendment of section 9.—In section 9 of the Kerala Agricultural Workers’ Act, 1974 (18 of 1974) (hereinafter referred to as the principal Act),—

   (1) for sub-section (1), the following sub-section shall be substituted, namely:—

   “(1) Every land owner holding more than twenty Ares but less than forty Ares in extent of agricultural land shall pay contribution to the Fund at the rate of fifty paise per Are, per annum for the entire land held by him, and those holding more than forty Ares of agricultural land shall contribute one rupee per Are, per annum for the entire land held by him in such manner as may be prescribed.”;

1448/2021.
(2) in sub-section (2), for the words “five rupees,” the words “twenty rupees” shall be substituted;

(3) for sub-section (4), the following sub-section shall be substituted, namely:—

“(4) The Government shall contribute to the Fund every year, by way of grant, an amount equal to that of twenty five per cent of the contribution paid by the registered agricultural workers in every financial year, limited to a maximum of rupees five per capita.”.

3. **Repeal and saving.**—(1) The Kerala Agricultural Workers’ (Amendment) Ordinance, 2021 (133 of 2021) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act, as amended by this Act.

**STATEMENT OF OBJECTS AND REASONS**

Sub-section (1) of section 9 of the Kerala Agricultural Workers' Act, 1974 provides that every land owner holding more than forty ares in extent of agricultural land shall pay contribution to the fund at the rate of twenty-five paise per are per annum for the land held by him in excess of forty ares or part thereof in the manner prescribed. Sub-section (2) of section 9 of the said Act provides that every registered agricultural worker shall pay contribution to the Fund at the rate of five rupees per mensem. Sub-section (4) of section 9 of the said Act provides that the Government shall contribute to the Fund every year, by way of grant, an amount equal to that of the contribution paid by registered agricultural workers in every financial year.
2. The income of the fund is too insufficient to pay the welfare benefits to the workers under the Scheme. Moreover considering the benefits that are being extended to the agricultural workers, the present rate of land owners' contribution and agricultural workers' contribution have to be enhanced to meet the various welfare benefits to be given to them as per the provisions of the Scheme. Further it was also decided to enhance the contribution by way of Grant by the Government. Hence, it is found necessary that the relevant provisions in the Act has to be amended suitably so as to increase the land owners' contribution and agricultural workers' contribution payable to the Fund. Therefore, the Government have decided to amend the said Act suitably.

3. Though a Bill to bring an Act of the State Legislature on this subject was published as Bill No. 175 of the Fourteenth Kerala Legislative Assembly, the same could not be introduced in, and passed by, the Legislative Assembly.

4. As the Legislative Assembly of the State of Kerala was not in session and as the above proposals had to be given effect to immediately, the Kerala Agricultural Workers' (Amendment) Ordinance, 2020 was promulgated by the Governor of Kerala on the 16\textsuperscript{th} day of January, 2020 and the same was published as Ordinance No. 7 of 2020 in the Kerala Gazette Extraordinary No. 114 dated 16\textsuperscript{th} January, 2020.

5. A Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala, during its session which commenced on the 29\textsuperscript{th} day of January, 2020 and ended on the 12\textsuperscript{th} day of February, 2020.

6. As the provisions of the said Ordinance had to be kept alive and the Legislative Assembly of the State of Kerala was not in session, the Kerala Agricultural Workers' (Amendment) Ordinance, 2020 was promulgated by the Governor of Kerala on the 17\textsuperscript{th} day of February, 2020 and the same was published as Ordinance No. 10 of 2020 in the Kerala Gazette Extraordinary No.539 dated 18\textsuperscript{th} day of February, 2020.
7. A Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by the Legislative Assembly of the State of Kerala, during its session which commenced on the 2\textsuperscript{nd} day of March, 2020 and ended on the 13\textsuperscript{th} day of March, 2020.

8. As the provisions of the said Ordinance had to be kept alive and the Legislative Assembly of the State of Kerala was not in session, the Kerala Agricultural Workers’ (Amendment) Ordinance, 2020 was promulgated by the Governor of Kerala on the 31\textsuperscript{st} day of March, 2020 and the same was published as Ordinance No. 24 of 2020 in the Kerala Gazette Extraordinary No. 1012 dated 31\textsuperscript{st} day of March, 2020.

9. A Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by the Legislative Assembly of the State of Kerala, during its session which convened on the 24\textsuperscript{th} day of August, 2020.

10. As the provisions of the said Ordinance had to be kept alive and the Legislative Assembly of the State of Kerala was not in session, the Kerala Agricultural Workers’ (Amendment) Ordinance, 2020 was promulgated by the Governor of Kerala on the 26\textsuperscript{th} day of September, 2020 and the same was published as Ordinance No. 62 of 2020 in the Kerala Gazette Extraordinary No. 2218 dated 29\textsuperscript{th} day of September, 2020.

11. A Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala, during its session which convened on 31\textsuperscript{st} day of December, 2020 and during its session which commenced on the 8\textsuperscript{th} day of January, 2021 and ended on the 22\textsuperscript{nd} day of January, 2021.
12. As the provisions of the said Ordinance had to be kept alive and the Legislative Assembly of the State of Kerala was not in session, the Kerala Agricultural Workers' (Amendment) Ordinance, 2021 was promulgated by the Governor of Kerala on the 9th day of February, 2021 and the same was published as Ordinance No. 9 of 2021 in the Kerala Gazette Extraordinary No.661 dated 10th day of February, 2021.

13. A Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by the Legislative Assembly of the State of Kerala, during its session which commenced on the 24th day of May, 2021 and ended on the 10th day of June, 2021.

14. As the provisions of the said Ordinance had to be kept alive and the Legislative Assembly of the State of Kerala was not in session, the Kerala Agricultural Workers' (Amendment) Ordinance, 2021 was promulgated by the Governor of Kerala on the 1st day of July, 2021 and the same was published as Ordinance No. 55 of 2021 in the Kerala Gazette Extraordinary No. 1924 dated 2nd day of July, 2021.

15. A Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by the Legislative Assembly of the State of Kerala, during its session which commenced on the 22nd day of July, 2021 and ended on the 13th day of August, 2021.

16. As the provisions of the said Ordinance had to be kept alive and the Legislative Assembly of the State of Kerala was not in session, the Kerala Agricultural Workers' (Amendment) Ordinance, 2021 was promulgated by the Governor of Kerala on the 23rd day of August, 2021 and the same was published as Ordinance No. 133 of 2021 in the Kerala Gazette Extraordinary No. 2491 dated 25th day of August, 2021.

17. The Bill seeks to replace Ordinance No. 133 of 2021 by an Act of the State Legislature.
FINANCIAL MEMORANDUM

The Bill, if enacted and brought into operation, would not involve any additional expenditure from the Consolidated Fund of the State.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Sub-section (1) of section 9 proposed to be substituted in the principal Act, by Clause 2 of the Bill seeks to empower the Government to prescribe the manner of payment of contribution to the Fund.

2. The matters in respect of which rules may be made are matters of procedure and are of routine or administrative in nature. Further, the rules, after they are made, are subject to scrutiny by the Legislative Assembly. The delegation of legislative power is, thus, of normal character.

V. SIVANKUTTY
9. Contributions to the Fund.—(1) Every land owner holding more than forty ares in extent of agricultural land shall pay contribution to the Fund at the rate of twenty-five paise per are per annum for the land held by him in excess of forty ares or part thereof in the manner prescribed.

(2) Every registered agricultural worker shall pay contribution to the Fund at the rate of five rupees per mensem.

(4) The Government shall contribute to the Fund every year, by way of grant, an amount equal to that of the contribution paid by registered agricultural workers in every financial year.